

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-171-2020

Zuari Golbal Limited ... Petitioner
Versus
Regional P.F. Commissioner-II & Ors. ... Respondents.

Shri G.K. Sardessai, Advocate for the Petitioner.
Respondent no.2 present in person.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 7th December 2020.

P.C. :

Shri G. Sardessai, the learned counsel for the petitioner, seeks time to get instructions whether the petitioner-Management is willing to consider the respondent no.2's claims positively about the loss of interest he allegedly suffered on account of the petitioner's depositing the amount before the Tribunal rather with the Regional Provident Fund.

2. Respondent no. 2 *pro se* has also submitted that as the petitioner has deposited the amount with the Tribunal, he has also lost eight years of pensionable service. The Management needs to consider this aspect as well, he stresses.

3. To have a comprehensive reply from the petitioner on the issues raised, stand over to 4.1.2021.

3. Interim relief, granted earlier to continue.

DAMA SESHADRI NAIDU, J.